

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI & ORS .....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS .....RESPONDENTS

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FILED BY:

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Dated: 20.10.2022

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI & ORS .....APPLICANTS  
VERSUS  
STATE OF UTTAR PRADESH & ORS. ....RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT/SHREE  
BHAGESHWARI PAPERS PRIVATE LIMITED WITH  
SUPPORTING AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Reply is being filed on behalf of Shree Bhageshwari Papers Private Limited, through its Manager (Environment) Mr. Aditya Kumar Kaushik, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Reply is being filed in compliance of order dated 21.07.2022 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings. Vide its order dated 21.07.2022, this Hon'ble Tribunal

has taken note of a letter having been sent by some inhabitants of Village Dhandeda, Tehsil and District Muzaffarnagar, Uttar Pradesh, including the lead Applicant Mr. Liyakat Ali, wherein the inhabitants of the village have raised concerns regarding the discharge of effluents from inter-alia the industrial premises of the Answering Respondent into the drain abutting the agricultural land of the inhabitants of the village. The inhabitants of the village have also complained about the blockage of the drain due to the negligence on the part of contractors of the government departments, leading to flow of the discharged effluent into their land, resulting in damage to their wheat and sugarcane crops.

3. That taking note of the grievances addressed by the inhabitants of the village in their letter, this Hon'ble Tribunal, vide its order dated 28.04.2022, constituted a Joint Committee comprising of representatives from the Uttar Pradesh Pollution Control Board [UPPCB] and the

District Magistrate, Muzaffarnagar to submit a factual and action taken report in the matter. This Hon'ble Tribunal specifically directed the Joint Committee to undertake site visits of the area, look into the grievances of the Applicants [inhabitants of the village] and take requisite action.

4. That in compliance of order dated 28.04.2022 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar, Regional Officer, UPPCB, Muzaffarnagar, Assistant Environment Engineers, UPPCB, Muzaffarnagar, undertook site visits of the industries in the concerned area, including the industrial premises of the two industrial units of the Answering Respondent, and collected samples from the final outlet point of the Effluent Treatment Plant at each industrial premises, from where the discharge of the treated effluent takes place into the Dhandhera drain, which is the drain in question.

5. That a perusal of the Joint Committee report dated 18.07.2022, as obtained from the official website of this Hon'ble Tribunal, clearly reveals that at the time of inspection, the ETP at the industrial premises of the Answering Respondent was found operational and all the parameters, qua the sample in respect of the two industrial units of the Answering Respondent [Test Reports annexed as Annexure-12 and Annexure-13 to the Joint Committee Report], were found to be within the stipulated norms.
  
6. That it has also been noted in the Joint Committee Report that at the end point of the ETP at the industrial units of the Answering Respondent, the Online Continuous Effluent Monitoring System [OCEMS] is installed, which is connected with both the Central Pollution Control Board [CPCB] server at Delhi as well as the UPPCB server at Lucknow and that during the time of inspection, all the parameters displayed on the screen were found to be

within the prescribed norms. It is respectfully submitted that OCEMS ensures round the clock monitoring of the effluent discharge and air emission done from the industrial units of the Answering Respondent and a perusal of the data from the OCEMS, available with the CPCB and the UPPCB, shall substantiate the fact that the industrial units of the Answering Respondent are compliant in all respects and the effluent discharge from them is taking place well within the prescribed norms, thus posing no threat to the environment in general and the agricultural fields of the inhabitants of the nearby village in particular.

7. That it has also been noted in the conclusions of the Joint Committee Report dated 18.07.2022 that all the industrial units in the area were found complying with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. It has also been noted in the

conclusion that due to the overflow of the Dhandhera drain, resulting in the treated effluent entering the agricultural fields of the villagers and causing some damage to their agricultural crops, loss to the tune of Rs. 2,21,250/- was caused to the villagers [as computed by the Revenue Department, Muzaffarnagar], which has been duly paid to them. Further, additional compensation towards removal of sludge from the agricultural land of Mr. Liyakat Ali and Mr. Hashim Ali, amounting to Rs. 49,000/- has also been paid to them.

8. That despite the industries in the area not being responsible for the maintenance and upkeep of the Dhandhera drain, which merges into River Kali via the Begrajpur drain and the maintenance of which is the responsibility of the concerned government department, and them not being at any fault for the overflow from the drain, as a goodwill gesture towards the local populace of the area, the industries came together to make

contributions for the payment of the aforesaid compensation to the villagers.

9. That it is evident from the conclusions drawn in the Joint Committee Report dated 18.07.2022 that the Joint Committee had an interaction with Mr. Liyakat Ali and other villagers, and they were assured that the villagers have been compensated for the losses suffered by them due to the overflow of the drain. The villagers also stressed that they have no remaining grievance against either the industries or the contractor/ government department. An Affidavit was also submitted by Mr. Liyakat Ali, the lead Applicant in the present matter, which is annexed as Annexure-15 to the Joint Committee Report, affirming the above.

10. That taking into account all the facts and circumstances, a categorical recommendation has been made in the Joint Committee Report dated 18.07.2022 that the Irrigation Department shall ensure de-silting of

the Dhandehra drain from time to time so that another instance of overflowing from the drain does not take place.

11. That in its order dated 21.07.2022, this Hon'ble Tribunal took note of the contents of the Joint Committee Report and raised certain questions regarding the waste generated at each industrial unit in the area and the mode of disposal of such waste. This Hon'ble Tribunal also observed in its order that the details pertaining to the various consents and permissions, granted in favour of each industrial unit, and the extent of their compliance, have not been given. For this purpose, this Hon'ble Tribunal directed the Joint Committee to undertake further visits to the industries in the area and look into all relevant aspects, obtain copies of the consent documents, verify the factual position, including compliance with the consent conditions and environmental norms, and submit another report to this

Hon'ble Tribunal. Vide the same order dated 21.07.2022, this Hon'ble Tribunal also issued notice to all the industries in the area, including the Answering Respondent.

12. That the Joint Committee Report, which was to be submitted before this Hon'ble Tribunal in compliance of order dated 21.07.2022, is yet to be uploaded on the official website of this Hon'ble Tribunal, which leads the Answering Respondent to believe that the same is yet to be filed. The Answering Respondent craves the leave of this Hon'ble Tribunal to file an additional response to the contents of the report which may be submitted by the Joint Committee in the future but by way of the present Reply, the Answering Respondent seeks to endeavour to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the

requisite permissions, consents and clearances from the concerned regulatory agencies.

13. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests. It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial units of the Answering Respondent have employed all the

necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its industrial units.

14. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the units of the Answering Respondent are situated.

15. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, in respect of both its industrial

units. The current consents, granted by the UPPCB to the Answering Respondent under the above named statutes, are valid till 31.12.2024, in respect of both the units.

Copies of the consent under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, granted to the Answering Respondent by UPPCB, in respect of both its units, are annexed and marked as **Annexure-1 (Colly)**.

Copies of the consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, granted to the Answering Respondent by UPPCB, in respect of both its units, are annexed and marked as **Annexure-2 (Colly)**

16. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, in respect of

both its units, with the latest ones being valid till 13.09.2027.

Copies of the Authorizations dated 19.09.2022, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in respect of both the units, are annexed and marked as **Annexure-3 [Colly]**.

17. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility [TSDF] of Sheetala Waste Management Project, which is one of the leading environment management service providers in the country and is licensed by several state and central government departments.

Copy of the Membership Certificate of the Answering Respondent with Sheetala Waste Management Project, along with the Agreement and recent Form 10, issued in respect of collection of hazardous waste from the unit of the Answering Respondent, is annexed and marked as **Annexure-4 [Colly]**.

18. That the Plastic Waste generated at the industrial unit of the Answering Respondent is presently being sent to the UltraTech Cement plant at Chittorgarh, with the waste being collected from the industrial unit of the Answering Respondent by UltraTech Cement.

Copies of recent Certificates of material received for co-processing, issued by UltraTech Cement, Chittorgarh in favour of the Answering Respondent, are annexed and marked as **Annexure-5 (Colly)**.

19. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing

process, is disposed of by means of land filling, through an independent contractor, namely G.M.R. Contractors, at the land situated in Khasra Nos. 187, 228 and 354 in Village Nangla Buzurg, Tehsil Jansath, District Muzaffarnagar. It has been made clear to the contractor by the Answering Respondent that proper precautions with respect to layering and covering the disposal area with a layer of soil are to be taken so as to ensure prevention of erosion. The contractor has also been asked to ensure that transportation of fly ash takes place in trucks and other vehicles and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation.

The Work Order, issued in favour of G.M.R. Contractors by the Answering Respondent, is annexed and marked as **Annexure-6.**

20. That the Answering Respondent has also applied for the No Objection Certificates from the Uttar Pradesh

Ground Water Department [UPGWD], in respect of its two borewells, which are pending at the end of the Uttar Pradesh Ground Water Department. There was a clarification with regard to the actual extraction which shall be done by the Answering Respondent, which was sought by the UPGWD, which was provided by the Answering Respondent to UPGWD on 18.08.2022. However, since then, the Applications are pending consideration before UPGWD. It is kindly requested that a direction may be issued by this Hon'ble Tribunal to UPGWD to process the pending Applications of the Answering Respondents at the earliest.

Copies of the Letters dated 18.08.2022, addressed by the Answering Respondent to UPGWD, are annexed and marked as **Annexure-7 [Colly]**.

21. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial units of the

Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee, at the time the inspection of the industrial units of the Answering Respondent was done by the Joint Committee, in compliance of the order dated 21.07.2022 passed by this Hon'ble Tribunal. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.

22. That it is manifestly clear from the above submissions that the industrial units of the Answering Respondent are fully compliant and have all the requisite permissions and clearances, which are required for its operations, apart from the NOC from UPGWD, which as mentioned earlier, is pending consideration with UPGWD since a long time. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its

operation. The cause of action in the present Letter Petition pertains to overflowing of the Dhandhera drain, due to which some damage was caused to the crops in the nearby agricultural fields of the villagers and the Answering Respondent cannot be faulted in any manner for the said occurrence, as the Answering Respondent ensures at all times that only treated effluent, conforming to the stipulated norms, is discharged into the drain and the Answering Respondent is not responsible in any manner for the maintenance and upkeep of the drain, which is under the duty sphere of the concerned government agencies.

23. That moreover, considering that the villagers were also not at fault for the overflow in the drain and damage to their crops, as a goodwill gesture, the Answering Respondent, along with the other industrial units, made voluntary contributions to compensate the villagers for their losses.

24. That it is relevant to mention that the discharge into the Dhandhera drain is also made by the local villagers and some other units functioning in the nearby area. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the maintenance and upkeep of the Dhandhera drain, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

25. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

**FILED BY:**

*Utkarsh Sharma*

[UTKARSH SHARMA]

Counsel for Respondent/Shree Bhageshwari Papers Private Limited

Private Limited

139, Setalvad Block,

Supreme Court, New Delhi-110001

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Dated: 20.10.2022

E-mail: utkarsh.sharma7@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022



IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANTS 20

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Aditya Kumar Kaushik, S/o Mr. Vinod Kaushik, aged 42 years, R/o H.No. 99, Gali No. 13, Vishwakarma Chowk, Ganga Vihar, Sarwat, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at Shree Bhageshwari Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Reply to the aforementioned Application, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Shree Bhageshwari Papers Private Limited
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.



*[Signature]*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this \_\_\_\_\_ day of October, 2022 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR  
17 OCT 2022

Subscribed and sworn before me today above  
by the deponent is/are identified by Shri  
I have been satisfied myself to examine  
the deponent who understand the  
content of the affidavit which has  
been read by and explained to  
me to the deponent fee charged  
Rs. \_\_\_\_\_  
NOTARY DISTRICT MUZAFFARNAGAR

*[Signature]*  
Identified by  
DEPONENT



**U.P. Pollution Control Board**

**CONSENT ORDER**

**ANNEXURE-1 [COLLY]**

**Ref No. - 68526/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1**

**Reference Application No :6162484**

**Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:15:48 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:16:04 +05'30'

**CEO  
C-3.**

  
**TRUE COPY**

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 vide**

Consent Order No. 6162484/ Water

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	8 KLD	Septic Tank
2	Industrial	1100 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Total Suspended Solids	1100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:16:21 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 68530/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2**

**Reference Application No :6162720**

**Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:23:36 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:23:56 +05'30'

**CEO  
C-3.**

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 vide**

Consent Order No. 6162720/ Water

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	8 KLD	Septic Tank
2	Industrial	1800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	1800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

### **Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:24:14 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



TRUE COPY



**U.P. Pollution Control Board**

**CONSENT ORDER**

**ANNEXURE-2 [COLLY]**

**Ref No. - 68528/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1**

Reference Application No. 6162588

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:18:54 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEo  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:19:24 +05'30'

**CEo  
C-3.**

TRUE COPY

**U.P. Pollution Control Board**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Polution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

### **Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The unit shall submit the audited balance sheet for the current year.
15. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
16. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:19:41 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEo  
C-3.**



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 68531/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2**

Reference Application No. 6162735

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

**CEO  
C-3.**

**U.P. Pollution Control Board**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Polution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

### **Specific Conditions:**

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.Industry shall submit the stack monitoring report from approved laboratory to the Board quarterly of its sister units where the boiler has been installed.
- 9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 15.The unit shall submit the audited balance sheet for the current year.
- 16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

### ANNEXURE-3 [COLLY]

Ref. No : 18245/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18245 and 19/09/2022 .
2. Reference of application (No. and date) 12597365 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road, Muzaffarnagar .

#### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:36:01 +05'30'

TRUE COPY

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.

23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

**( Authorized Signatory )**

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:36:35 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:36:45 +05'30'

**CEO/EE, I/C Circle**\_\_\_\_\_



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

**Ref. No : 18244/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022**

**Dated :19/09/2022**

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001

**Tehsil :** MuzaffarNagar

**District :** MUZAFFARNAGAR

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18244 and 19/09/2022 .
2. Reference of application (No. and date) 17583143 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR  
TYAGI  
Date: 2022.09.28 16:34:49 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

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7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

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Pollution Control Board from time to time.

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22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.

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( Authorized Signatory )

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:35:31 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:35:44 +05'30'

**CEO/EE, I/C Circle**\_\_\_\_\_



TRUE COPY



## SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company

www.sheelawaste.com

### MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0<sup>th</sup> KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at  
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh  
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0170/22

Validity: 29 June, 2022 To 28 June, 2027

To verify validity of membership, call  
Sheetala Waste Management Project at  
Phone: 0120-2867001/002, +91-9643764441  
Email – sales@sheetalawaste.com

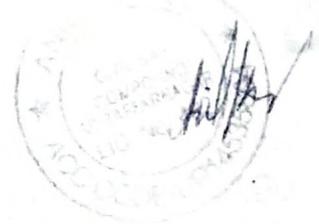
For Sheetala Waste Management Project  
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges.



सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Uttar Pradesh



e-Stamp

Certificate No. : IN-UP29405548438142U  
 Certificate Issued Date : 29-Jun-2022 12:12 PM  
 Account Reference : NEWIMPACC (SV)/ up14535804/ MUZAFFARNAGAR SADAR/ UP- MJF  
 Unique Doc. Reference : SUBIN-UPUP1453580450719127379932U  
 Purchased by : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)

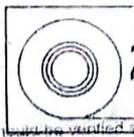


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AGREEMENT

The agreement made on this Day 29<sup>th</sup> of JUNE 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-1&2, a Company incorporated under Companies' Act, having its registered Office at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part. SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR



29 JUN 2022

peel DIRECTOR

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR  
DISTT. NOTARY  
MUZAFFARNAGAR

Statutory  
1. The authenticity of this Stamp Certificate should be verified at [www.echilestamp.com](http://www.echilestamp.com) or using e-Stamp App of Stock Holders.  
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.

AND

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement ) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Production of kraft Paper using Waste paper as main raw material and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR(UP), 251001, is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Form prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and t

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*Signature*  
DIRECTOR

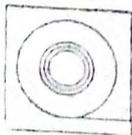
*Signature*  
SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR

29 JUN 2022

decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.
  - a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
  - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.
5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.
6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.
7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
  - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
  - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
  - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
  - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.
8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
  - a. Container/Bags' weight will also be added to the total weight of the material.
9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
  - a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*Shree*  
Director



*Subhash Chand*  
SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR  
29 JUN 2000

- c. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.
- d. The PAN Number of First Part is **AAACB9178R**
- e. The GST Registration Number of First Part is **09AAACB9178R1ZR**

-SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

- If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

- The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

- FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.

- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

- SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues for the payment term applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.

- This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

- If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.

A.10- Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.

- It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.



SUBHASH CHAND  
DISTRICT NOTARY  
AMRITSAR, PUNJAB

29 JUN 2022

SHREE BRACESHWAR PAPERS PRIVATE LIMITED



*Seal*

- 10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.
- 11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part
- 12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
- 13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
  - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.
- 14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
- 15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
  - a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. **As Attached.**
  - b. First Part states that it has valid unexpired Air Consent under Section 21 of the (Air Prevention and Control of Pollution) act 1981 with Ref no. **As Attached.**

THREE BHACESHWARI PAPERS PRIVATE LIMITED



*Subh*



SUBHASH CHA  
DISTRICT NOTARY

Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 29<sup>th</sup> June 2022 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

Shree Bhageshwari Papers Pvt Ltd Unit 1&2

For Sheetala Waste Management Project

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

Authorized Signatory  
(Divesh Bansal)  
Mobile: 9837066491

*[Signature]*  
DIRECTOR

Director / Partner / Authorized Signatory

*[Notary Stamp]*  
NOTARY

Witnesses:

Name & Designation  
Tejendra Kumar Tewari  
Manager Administration

*[Signature]*

1. ANUBHAV GAUTAM

Name & Designation  
Aditya Kaushik  
Manager ETP

*[Signature]*

2. AMAN SAINI

UJ9AAACB9178R1ZR  
PAN: AAACB9178R  
Phone: +91 9837066491  
Mail: sbpplmzn@gmail.com

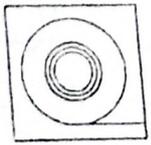


Certified that Signature P.T./B.T.  
*[Signature]*  
Identified by Shri *[Signature]*

SUBHASH CHAND  
NOTARY, DISTRICT MUZAFFARNAGAR

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*[Signature]*  
DIRECTOR

29 JUN 2022

**ANNEXURE - I****Waste Management & Handling Service Charge**

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28<sup>th</sup> JUNE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

**Category - A (Payable by Sheetala Waste Management Project)**

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000/- Per Drum
3.	E-Waste (Desktop,Laptop,Monitor,CPU,UPS, Industrial Battery, etc	As Per Actual	Rs.12/- Per Kg

- Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, i.e., without water sludge.
- SECOND PART will only pay for fully drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge.
- Quoted rates of discarded drums are exclusive of GST.

**Category-B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)**

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired Ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, LEDs, Stickers, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11/-Per KG+GST(18%)
5.	Transportation	-	As Per Actual

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



SUBHASH CHAND

6.	Loading	-	In the scope of client
----	---------	---	------------------------

M/S SHREE BHAGESHWARI PAPERS PVT LTD UNIT – 1&2 can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr. U.P. 203206

**PAYMENT TERMS:**

The Customer shall make Full Payment within 15 days

**TERMS & CONDITIONS**

- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.
- b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205 at its own cost.
- c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs/-3500+GST 18% minimum charges whichever is higher.
- d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/ RTGS.
- h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.
- i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.
- j) The material from FIRST PART to SECOND PART to be lifted by SECOND PART. FIRST PART will intimate SECOND PART when material is ready. SECOND PART will arrange for transportation & FIRST PART will bear the cost of transportation. Freight to be settled before lifting the material .
- k) The certificate is for life membership. No additional charges will be applicable for renewal of certificate.



SWMP Incineration Facility: D-26, UPSIDC Industrial Area, Near Ghaziabad, U.P.

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED

SWMP(HPL) Refinery: A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr - U.P.

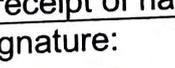
*Handwritten signature*

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.

Copy 1 (White)

SHREE BHAGESHWARI WASTE MANAGEMENT PRIVATE LIMITED  
9TH KM STONE, BHOPA ROAD,  
MUZAFFARNAGAR-251002 (U.P.)  
E-MAIL : sbpplmzn@gmail.com

1.	Sender's name and mailing address (including Phone No. and e-mail):	
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	0678 27/08/2022
4.	Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P (Truck/Tanker/Special Vehicle)
5.	Type of Vehicle :	
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-RT-8239
8.	Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D- 26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/U PPCB/Bulandshahr(U PPCBRO)/HWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Process Sludge 32.3 Hazardous Waste
11.	Total Quantity : No. of Containers :	160 Kg .....m <sup>3</sup> or MT .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp:		Signature:  
		Month Day Year 08 27 2022
15.	Transporter acknowledgement of receipt of Wastes Sheetala Waste Management Project Add: D-26, UPSIDC, Industries Area, Sikandrabad, Bulandshahr (U.P.) - 203206 GSTIN-09ADSFS7354L1Z2	Name and stamp:  Signature: 
		Month Day Year 08 27 2022
16.	Receiver's certification for receipt of hazardous and other waste	Name and stamp: Signature: 
		Month Day Year <input type="text"/>

**FORM 10**  
[See rule 19 (1)]

S. No. **0679**

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

SHREE BHAKESHWARI PAPERS PRIVATE LIMITED  
9TH KM STONE, BHOPA ROAD,  
MUZAFFARNAGAR-251002 (U.P.)  
E-MAIL : sbpplmzn@gmail.com

Copy 1 (White)

1.	Sender's name and mailing address (including Phone No. and e-mail):	UNIT-II
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	0679
4.	Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-12T-8239
8.	Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D- 26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Process Sludge 32.2 Hazardous Waste
11.	Total Quantity : No. of Containers :	150 kg .....m <sup>3</sup> or MT Gross oily .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp:		Signature:  Month Day Year 08 27 2022
15.	Transporter acknowledgment of receipt of Hazardous Waste Management Project Waste D-26, UPSIDC, Industries Area, Bulandshahr (U.P.) - 203206 GSTIN-09ADSFS7354L1Z2	Signature:  Month Day Year 08 27 2022
16.	Receiver's certification for receipt of hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ]
Name and stamp:		Signature:

TRUE COPY



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail

**ANNEXURE-5 [COLLY]**

UTCL/AC/AFR/DC/SBPPL/AUG-22/01

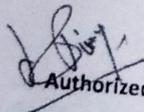
**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD "at our Aditya Cement Works, Chittaurgarh during the month AUG-22

Month	Type of Waste Material	Qty. Received (MT)
AUG-22	Plastic Waste	47.750

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	11-08-2022	8	21.390	RJ06GB7806
2	29-08-2022	9	26.350	RJ51GA1938
<b>Total</b>			47.750	---

  
 Authorized Signatory

  
 TRUE COPY

ADITYA BIRLA



UltraTech

UTCL/AC/AFR/DC/SBPPL/JULY-22/01

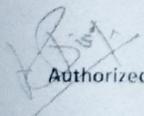
**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LIMITED" at our Aditya Cement Works, Chittaurgarh during the month JULY-22

Month	Type of Waste Material	Qty. Received (MT)
JULY-22	Plastic Waste	22.810

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	22-07-2022	7	22.810	RJ51GA1938
Total			22.810	---

  
Authorized Signatory

4

TRUE COPY



DT.01.05.2021

**WORK ORDER**

**ANNEXURE-6**

A Contract was made on 01-05-2021 between Shree Bhageshwari Papers Pvt Ltd, 9KM Bhopa Road Muzaffar Nagar and G.M.R. Contractors, 141, Nangla Buzurg, Muzaffarnagar for Disposal of Waste material like Ash, Building Waste Material etc.

The Agreement was made on the basis of payment of Rs. 2,00000 /-(Rs. Two Lakh only)per month.

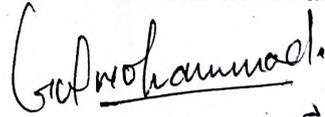
**TERMS & CONDITION**

1. Shree Bhageshwari Papers Private Ltd. will make payment on receipt of Bill from M/S G.M.R. Contractors after 20 days Approx.
2. Ash & Waste Material lifting through Tipper(10 WHEELER Dumper).G.M.R.Contractors will arrange to Dump the material at the site map provided by them or arrange to send the material to Cement Plant.
3. The agreement is valid for Two Years ie from 01-05-2021 to 30-04-2023.  
Subject to renewal on agreement from both parties

For Shree Bhageshwari Papers Private Ltd.

  
(DIRECTOR)

For G.M.R. Contractors

  
(PARTNER) 524107

  
TRUE COPY

**THE PAPER PEOPLE**

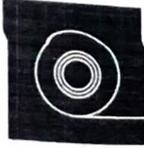
Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.cc



**SHREE<sup>TM</sup>  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



59  
GSTIN: 09AAACB9178RZP  
CIN: U21012UP1996PTC020389



18<sup>th</sup> August 2022

To

The Director

Uttar Pradesh Ground Water Department (UPGWD),

9<sup>th</sup> Floor, Indra Bhawan, Lucknow

Uttar Pradesh

Sub : Modification of Ground Water Extraction Quantum as per actual and operational days.

Ref: CGWA/NOC/IND/ORIG/2018/4142 dated 25.09.2018 and UPGWD NOC with Registration No. 202107000241 and Application No. MZFN0721RIN0036.

Sir,

In reference to the subject cited above, it is to submit that we have taken No Objection Certificate (NOC) for ground water abstraction of **434,505KI/annum** i.e. **2001KI/day** from Uttar Pradesh Ground Water Department (UPGWD) through one (01) number of existing borewellvide NOC referred above for 217 working days only, however, actual ground water requirement/consumption during optimum production process is **433,490 KI/annum** i.e. **1294KI/day for 335 operational days**.

In view of the above, it is requested to modify the permitted extraction quantity of ground water and number of operational days to **433,490 KI/annum** i.e. **1294 KI/day for 335 operational days** in NOC issued from UPGWD. So that we can make ground water abstraction charges on actual requirement for "Final Issuance of NOC for Modified Quantity".

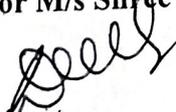
Since, there is no modification option is available on Niveshmitra Portal from user end, it is requested to kindly issue afresh NOC for ground water abstraction of modified quantity of 1294 KI/day & 433,490 KI/annum.

Since, we are a manufacturer of paper and also covered under Micro, Small & Medium Enterprises (MSME) category and have given employment to approximately 200 persons and running units for the last few decades, my request may kindly be given due attention.

Thanking You,

Yours Faithfully,

For M/s Shree Bhageshwari Papers Pvt Ltd Unit - II

  
Director

C/C to- The Nodal Officer – Web Portal,

Uttar Pradesh Ground Water Department (UPGWD), Muzaffarnagar U.P.

THE PAPER PEOPLE



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



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sbpplmzn@gmail.com

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**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



18<sup>th</sup> August 2022

The Nodal Officer – Web Portal,  
Uttar Pradesh Ground Water Department (UPGWD),  
District – Muzaffarnagar,  
Uttar Pradesh

Sub : Modification of Ground Water Extraction Quantum as per actual and operational days.

Ref: CGWA/NOC/IND/ORIG/2018/4142 dated 25.09.2018 and UPGWD NOC with Registration No. 202107000241 and Application No. MZFN0721RIN0036.

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In view of the above, it is requested to modify the permitted extraction quantity of ground water and number of operational days to **433,490 Kl/annum** i.e. **1294 Kl/day** for **335 operational days** in NOC issued from UPGWD. So that we can make ground water abstraction charges on actual requirement for "Final Issuance of NOC for Modified Quantity".

Since, there is no modification option is available on Niveshmitra Portal from user end, it is requested to kindly issue afresh NOC for ground water abstraction of modified quantity of 1294 Kl/day & 433,490 Kl/annum.

Since, we are a manufacturer of paper and also covered under Micro, Small & Medium Enterprises (MSME) category and have given employment to approximately 200 persons and running units for the last few decades, my request may kindly be given due attention.

Thanking You,

Yours Faithfully,

For M/s Shree Bhageshwari Papers Pvt Ltd Unit - II

*[Signature]*  
Director



TRUE COPY

THE PAPER PEOPLE



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.com

VAKALATNAMA  
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022

Liyakat Ali & Ors.

....Applicants

Versus

State of U.P. & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, Shree Bhageshwari Papers Private Limited, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this \_\_\_\_\_ day of October, 2022.

Accepted subject to the terms of the fees.

*Utkarsh Sharma*  
ADVOCATE  
UP 2599/2011

For Shree Bhageshwari Papers Pvt.Ltd.

*[Signature]*  
CLIENT  
Authorised Signatory

